

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 13/TT/2023**

<b>Subject</b>	:	Petition for determination of transmission tariff for 2021-22 to 2023-24 in respect of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end transmission system constructed, maintained and operated by Adani Transmission (India) Limited.
<b>Date of Hearing</b>	:	27.9.2023
<b>Coram</b>	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Adani Transmission (India) Limited
<b>Respondents</b>	:	Powergrid Corporation of India Limited and Others
<b>Parties Present</b>	:	Shri Varun K. Chopra, Advocate, MPPMCL Shri Mehul Sharma, Advocate, MPPMCL Shri Abhishek Kandwal, Advocate, MPPMCL Shri Naresh Desai, ATIL Shri Prashant Kumar, ATIL

**Record of Proceedings**

The instant petition is filed by Adani Transmission (India) Limited (ATIL) for determination of transmission tariff in respect of 12 Ohm series line reactors in Mohindergarh-Dhanonda 400 kV D/C line Circuit-I and Circuit-II at Mohindergarh end for 2021-22 to 2023-24 in terms of the 2019 Tariff Regulations. The transmission system is constructed, maintained and operated by the Petitioner.

2. Learned counsel for MPPMCL sought adjournment as the arguing counsel is unavailable today.
3. The representative of the Petitioner submitted that MPPMCL has filed the reply and the Petitioner has already filed its rejoinder to the reply of MPPMCL vide affidavit dated 22.5.2023.
4. The representative of the Petitioner further submitted that the Mohindergarh-Dhanonda 12 Ohm series line reactors at Mohindergarh were put under commercial operation on 30.3.2022. He submitted that the present petition is filed for approval of capital cost and determination of transmission tariff for the said transmission element as per directions of the Commission in its order dated 21.1.2022 in Petition No. 216/TT/2020.



5. The Commission observed that the capital cost submitted by the Petitioner vide affidavit dated 29.6.2023 in respect of the said element is different from the Auditor's certificate and Forms submitted in the present petition. Accordingly, the Commission directed the Petitioner to submit the revised Forms on affidavit by 16.10.2023. The Commission further observed that the reply filed by MPPMCL shall be considered while deciding the claims of the Petitioner.

6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

